

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No. 124/2016
OA No. 205/2014
MA No. 248/2016**

this the 29th day of April, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Smt. Santosh Arora
W/o Late Shri Sohan Lal Arora
Retd. IOW, Northern Railway, New Delhi
R/o D-178, Anand Vihar (Vikas Marg Extn.)
Delhi – 110 092. Applicant.

(By Advocate:Ms. Meenu Mainee)

VERSUS

1. Shri Ganga Ram Agarwal
Secretary
Railway Board
Ministry of Railway
Rail Bhawan, New Delhi.
2. Shri A.K.Punthia
General Manager
Northern Railway
Baroda House, New Delhi. Respondents.

(By Advocate:Shri S.M.Arif)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard both sides.

2. When this matter is taken up for hearing, the learned counsel for the respondents, while producing certain orders passed by the respondents submits that they have fully complied with the orders of this Tribunal by issuing revised PPO and also by paying the interest, as directed by this Tribunal. The said fact is not disputed by the learned counsel for the applicant but stated that monetary benefits are not paid to the applicant till date.

3. In the circumstances and in view of the substantial compliance, the C.P. is closed and notices are discharged. However, the respondents shall pay all the monetary benefits consequential to the orders now passed by them to the applicant, as early as possible. The applicant is also at liberty to avail her remedies, if she is still having any other grievances, in accordance with law. No costs.

(DR. BIRENDRA KUMAR SINHA)
Member (A)

(V. AJAY KUMAR)
Member (J)

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